

KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/735/2016/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 28-06-2019.**:: ENQUIRY REPORT ::****:: Present ::****(Lokappa N.R)****Additional Registrar of Enquiries-9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Enquiry against Sri Srinivasaiah,
PDO, Yeletotadahalli, Gram Panchayat,
Channapatna tlauk, Ramanagar District - reg.

Ref: 1. G.O.No.RDP 825 GPS 2016 dated 15/12/2016.

2. Nomination Order No: UPLOK-2/DE/735/2016
Dt: 22/12/2016 of Hon'ble Upalokayukta.

* * * * @ * * * *

This Departmental Enquiry is initiated against Sri Srinivasaiah, PDO, Yeletotadahalli, Gram Panchayat, Channapatna tlauk, Ramanagar District (hereinafter referred to as the Delinquent Government Official for short "DGO").

In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 22/12/2016 cited above at reference No.2 has Nominated Addl. Registrar of Enquiries-9 to frame the charges and to conduct the enquiry against the aforesaid DGO. Additional Registrar of Enquiries-9 has prepared Articles of charges,

an

statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied on in support of the charges. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

The Article of charges framed by the ARE-9 against the DGO is as under :

ANNEXURE-I
CHARGE

2. ಆ.ಸ.ನೌ ಆದ ನೀವು - ಕೆ.ಶ್ರೀನಿವಾಸಯ್ಯ, ಪಿ.ಡಿ.ಓ., ಎಲೆತೋಟನಮನೆ ಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ, ಚನ್ನಪಟ್ಟಣ ತಾಲ್ಲೂಕು, ರಾಮನಗರ ಜಿಲ್ಲೆ ರವರು - ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಗಣಕ ಯಂತ್ರದ ಆದೇಶಗಳು ತಮ್ಮದಲ್ಲವೆಂದು ಕೇಳಿ ಕಾರಣ ಕೇಳುವ ನೋಟೀಸು ಬೇರೆ ಲೆಟರ್ ಹೆಡ್‌ನಲ್ಲಿದೆ ಇದನ್ನು ಫೋರನ್ಸಿಕ್‌ಗೊಳಪಡಿಸಬೇಕಾಗಿತ್ತು.

ಮುಂದುವರೆದು, ಅಪೀಲಿನಲ್ಲಿ ನೋಟೀಸು ಬಂದ ನಂತರ ನಿಮ್ಮ ಪರವಾಗಿ ವಕೀಲರನ್ನು ನೇಮಿಸಲು ಅನುಮೋದನೆ ಪಡೆಯಬೇಕಾಗಿದ್ದು ವಿವರಣೆಯನ್ನು ನೀಡಿಲ್ಲ. ಆದರೆ, ಲಿಖಿತವಾದ ಮಂಡನೆ ವಕೀಲರ ಮೂಲಕ ಮಂಡಿಸಿರುವುದರಿಂದ ಇದನ್ನು ಅಲ್ಲಗಳೆಯಲು ಬರುವುದಿಲ್ಲ.

ಕೊನೆಯದಾಗಿ, ಕರ ವಸೂಲಿಗಾರ ಎಂ.ಸುರೇಶ್‌ವರನ್ನು ಸೇವೆಯಿಂದ ವಜಾಗೊಳಿಸಲು ಕಾನೂನಿನ ಪ್ರಕಾರ ಕಾರಣ ಕೇಳುವ ನೋಟೀಸು ಕೊಟ್ಟಿರುವುದಾಗಿ ಪಂಚಾಯತಿ ಠರಾವಿನಂತೆ ಕೆಲಸದಿಂದ ತೆಗೆದುಹಾಕಿದ ಬಗ್ಗೆ ಒಪ್ಪಿಕೊಂಡ ನಂತರ ತಾವು ಡಿಸೆಂಟ ನೋಟ ಬರೆದು ಯಾವುದೇ ಪ್ರತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲವೆಂದು ಆರೋಪಮಾಡುತ್ತಾರೆ.

೧೨

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

ANNEXURE-II **STATEMENT OF IMPUTATION OF MISCONDUCT:**

3. ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಎಲೆತೋಟನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಸಾಮಾನ್ಯ ಸಭೆಯ ಠರಾವು ನಂ.5ರಲ್ಲಿ 13ನೇ ಹಣಕಾಸು ಕ್ರಿಯಾ ಯೋಜನೆಯನ್ನು ತಯಾರಿಸುವಾಗ ಬಿಡುಗಡೆಯಾದ ಹಾಗೂ ನಿಗದಿಪಡಿಸಿದ ಅನುದಾನದ ಮೊತ್ತವನ್ನು ಚುನಾಯಿತ ಪ್ರತಿನಿಧಿಗಳಿಗೆ ತಿಳಿಸದೆ ಏಕಪಕ್ಷೀಯವಾಗಿ ವರ್ತಿಸಿದ್ದಾರೆ. ಕರವಸೂಲಿಗಾರ ಎಂ.ಸುರೇಶ್ ಇವರ ಕಾರ್ಯವೈಖರಿ ಬಗ್ಗೆ ಚರ್ಚಿಸಿ ಅವರನ್ನು ವಜಾ ಮಾಡುವ ನಿರ್ಣಯವನ್ನು ಆಡಳಿತ ಮಂಡಳಿ ಅನುಮೋದಿಸಿದ್ದರೂ ಸಹಾ ಅದೇ ಹುದ್ದೆಯಲ್ಲಿ ಪುನಃ ಮುಂದುವರಿಸುವಂತೆ ಆದೇಶನೀಡಲು ಸಿ.ಇ.ಓ ಅವರ ಮುಂದೆ ಪ್ರಮಾಣ ಪತ್ರ ದಾಖಲಿಸಿದ್ದಾರೆ. ಎಂ.ಸುರೇಶ್ ಅವರಿಂದ ಅಕ್ರಮ ಸಂಪಾದನೆ ಪಡೆದು ಅವರ ಪರವಾಗಿ ಷರಾ ದಾಖಲಿಸಿದ್ದಾರೆ. ಕೆಲವು ನದಸ್ಯರಿಂದ ಒತ್ತಡ ಬಂದಿದೆ, ತನಗೆ ಜೀವ ಭಯವಿದ್ದ ಕಾರಣ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಹಾಜರಾಗಲು ಸಾಧ್ಯವಿಲ್ಲವೆಂದು ತಿಳಿಸಿದ್ದಾರೆ. ದಿ:3.11.14 ರಂದು ಕೊಟ್ಟಿದ್ದ ಕಾರಣ ಕೇಳುವ ನೋಟೀಸಿನ ಪ್ರತಿಯನ್ನು ಕಡತದಿಂದ ತೆಗೆದು ನಾಶಪಡಿಸಿದ್ದಾರೆ. ತೆರಿಗೆ ವಸೂಲಾತಿಯನ್ನು ನಿಯಮದ ಪ್ರಕಾರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಖಾತೆಗೆ ಸಂದಾಯಮಾಡಿಲ್ಲ, ಶೇ.40 ರಷ್ಟು ಸಿಬ್ಬಂದಿ ಖಾತೆಗೆ, ಶೇ.50 ಅಲ್ಪಸಂಖ್ಯಾತರ ಕಲ್ಯಾಣ ನಿಧಿಗೆ ಜಮಾ ಮಾಡಿಲ್ಲ, ಹಣಕಾಸಿನ ವಿಷಯದಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆಂದು ತಿಳಿಸಿದ್ದಾರೆ.

4. ಆಸನಾ ಆದ ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಿದಾಗ, ನೀವು ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿ ನೀವು ಸದರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಪ್ರಭಾರಿ ಪಿಡಿಓ ಆಗಿ ಕೆಲಸಮಾಡಿದ್ದು, ಯಾವುದೇ ಸರ್ಕಾರಿ ಹಣ ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿಲ್ಲ, ಕ್ರಿಯಾ ಯೋಜನೆಯ ಬಗ್ಗೆ ಠರಾವನ್ನು ಬರೆಯುವ ಸಂದರ್ಭದಲ್ಲಿ ಸರ್ಕಾರದಿಂದ ಸೂಚಿಸಿದ ಮೊತ್ತ ರೂ.4,96,940/- ಕೈತಪ್ಪಿನಿಂದ ಬಿಟ್ಟುಹೋಗಿದೆ, ಆದರೆ ಪುಟ ನಂ.95ರಲ್ಲಿ ಕಾಮಗಾರಿ ಮೊತ್ತ



ನಿಗದಿಪಡಿಸಲಾಗಿದೆ. ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳಿಂದ ಅನುಮೋದನೆ ಪಡೆಯಲಾಗಿದೆ, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗದ ವತಿಯಿಂದ ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಲಾಗಿದೆ. ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಪಿಡಿಓ ಅವರ ಜಂಟಿ ಸಹಿಯೊಂದಿಗೆ ಕ್ರಿಯಾಯೋಜನೆಯನ್ನು ಅನುಮೋದನೆಗಾಗಿ ಸಲ್ಲಿಸಿ, ಅನುಮೋದನೆ ಪಡೆಯಲಾಗಿದೆ. ನಂತರ ನೀವು ಸದರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ವಾಪಸ್ ಬಂದಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತೀರಿ. ನಂತರ ಬಿಲ್ಲುಗಳಿಗೆ ಶ್ರೀಮತಿ ಭಾಗ್ಯಲಕ್ಷ್ಮಿ, ಪಿಡಿಓ ಮತ್ತು ಅಧ್ಯಕ್ಷರು ಜಂಟಿಯಾಗಿ ಸಹಿ ಮಾಡಿ ಪಾಸುಮಾಡಿದ್ದು, ನೀವು ಯಾವುದೇ ಬಿಲ್ಲನ್ನು ಸೆಳೆದಿಲ್ಲವಾದ್ದರಿಂದ ಆರೋಪವನ್ನು ಕೈಬಿಡುವಂತೆ ಕೋರಿದ್ದೀರಿ. ಎಂ.ಸುರೇಶ್ ರವರನ್ನು ಕೆಲಸದಿಂದ ತೆಗೆದುಹಾಕಬೇಕಾದರೆ ಕಾರಣ ಕೇಳಿ ನೋಟೀಸ್ ಜಾರಿಮಾಡಿ ಹೇಳಿಕೆ ಪಡೆದು ದೂರು ದಾಖಲಿಸಲಾಗಿದೆ, ಸೆಷನ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ವಿಚಾರಣೆ ಬಾಕಿ ಇರುತ್ತದೆ. ಇದೇ ಗಲಾಟೆಯ ನೆಪದಿಂದ ನೌಕರರನ್ನು ಕೆಲಸದಿಂದ ತೆಗೆಯುವಂತೆ ಠರಾವು ಮಂಡಿಸಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನೀವು ಡಿಸೆಂಬರ್ ನೋಟ್ ಬರೆದಿರುವುದಾಗಿಯೂ ಅದನ್ನು ಅನುಮೋದಿಸಲಾಗಿದೆಯೆಂದು ತಿಳಿಸಿದ್ದೀರಿ. ಯಾವುದೇ ವಕೀಲರನ್ನು ನೇಮಿಸಿಕೊಳ್ಳದೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸದಸ್ಯರು ಸ್ವಂತ ಖರ್ಚಿನಲ್ಲಿ ಬೇರೆ ವಕೀಲರನ್ನು ನೇಮಿಸಿದ್ದಾರೆ. ಗ್ರಾಮ ಪಂಚಾಯತಿ ವತಿಯಿಂದ ಯಾವ ವಕೀಲರನ್ನೂ ನೇಮಿಸಿಲ್ಲ. ಈ ಎಲ್ಲಾ ಕಾರಣಗಳಿಂದಾಗಿ ಪ್ರಕರಣದಿಂದ ನಿಮ್ಮನ್ನು ಕೈಬಿಡಬೇಕೆಂದು ಕೋರಿದ್ದೀರಿ.

5. ಈ ಆಕ್ಷೇಪಣೆಗಳ ಮೇಲೆ ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ, ಪಿಡಿಓ ರವರು ಸಲ್ಲಿಸಿರುವ ಸಮಜಾಯಿಷಿಯನ್ನು ಒಪ್ಪಿಕೊಳ್ಳಲು ಸಾಧ್ಯವಿಲ್ಲ, ಕರವಸೂಲಿಗಾರರನ್ನು ಕರ್ತವ್ಯದಿಂದ ತೆಗೆದು ಹಾಕಿದ ನಂತರ ಮೇಲ್ಮನವಿಯಲ್ಲಿ ವಕೀಲರ ನೇಮಕಾತಿ ಮಾಡಿಕೊಂಡು ಎಂ.ಸುರೇಶ್ ಅವರೊಂದಿಗೆ ಷಾಮೀಲಾಗಿದ್ದಾರೆ. ವಸತಿ ಯೋಜನೆಯಲ್ಲಿ ಈ ಇಬ್ಬರು ಅಧಿಕಾರಿಗಳ ವಿರುದ್ಧ ಆರೋಪಗಳು ಧೃಡಪಟ್ಟಿದ್ದು, ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ತಮ್ಮ ವರದಿಯನ್ನು ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯ ಸಿ.ಇ.ಓ ಅವರಿಗೆ ಸಲ್ಲಿಸಿದ್ದಾರೆ. ಈ ಬಗ್ಗೆ ಅನಾಮತ್ತು ಆದೇಶ ಜಾರಿಯಾಗಿದೆ. ಆದ್ದರಿಂದ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ.

an

6. ಈ ಪ್ರಕರಣದ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಆಸನಾ ಆದ ನೀವು ಎಲೆತೋಟನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಗಣಕಯಂತ್ರದ ಕಛೇರಿಯ ಆದೇಶಗಳೇ ನಿಮ್ಮದಲ್ಲವೆಂದು ಅಲ್ಲಗಳೆದಿದ್ದೀರಿ. ಕಾರಣ ಕೇಳುವ ನೋಟಿಸು ಬೇರೆ ಲೆಟರ್ ಹೆಡನಲ್ಲಿದೆ, ಅದನ್ನು ಫೋರೆನ್ಸಿಕ್ ಪರೀಕ್ಷೆಗೆ ಒಳಪಡಿಸಬೇರು, ಸಿ.ಇ.ಓ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯವರ ಮುಂದೆ ನಡೆದ ಅಪೀಲಿನಲ್ಲಿ ಆಸನಾ ಆದ ನೀವು ಯಾವುದೇ ವಕೀಲರನ್ನು ನೇಮಿಸಿಕೊಂಡಿಲ್ಲ, ಪಂಚಾಯತಿಯ ವತಿಯಿಂದ ವಕೀಲರ ನೇಮಕವಾಗಿಲ್ಲವೆಂದು ಸಹಾ ಹೇಳಿದ್ದೀರಿ. ಒಂದುವೇಳೆ ಹಾಗಿದ್ದಲ್ಲಿ ಆಸನಾ ಆದ ನೀವು ಅಪೀಲಿನಲ್ಲಿ ನೋಟೀಸು ಬಂದನಂತರ ನಿಮ್ಮ ಪರವಾಗಿ ವಕೀಲರನ್ನು ನೇಮಿಸಲು ಸಭೇಕರೆದು ಅನುಮೋದನೆ ಪಡೆದಿದ್ದರೆ ಎನ್ನುವ ಬಗ್ಗೆ ವಿವರನೆ ಕೊಟ್ಟಿಲ್ಲ. ಪಿಡಿಓ ರವರು ಅಪೀಲಿನಲ್ಲಿ ಹಾಜರಾಗಿ ಲಿಖಿತವಾದ ಮಂಡನೆ ವಕೀಲರ ಮೂಲಕ ಮಾಡಿಸಿರುವುದರಿಂದ ಅದನ್ನು ಅಲ್ಲಗಳೆಯಲು ಬರುವುದಿಲ್ಲ. ಎಂ.ಸುರೇಶ ರವರನ್ನು ನೇಮಿಸಿದ ವಜಾಗೊಳಿಸಿದ ಬಗ್ಗೆ ಕಾನೂನಿನ ಪ್ರಕಾರ ನೀವು ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಾಗಿ, ಕಾರಣ ಕೇಳುವ ನೋಟೀ ಕೊಟ್ಟಿರುವುದಾಗಿ ಪಂಚಾಯತಿಯ ಠರಾವಿನಂತೆ ಕೆಲಸದಿಂದ ತೆಗೆದುಹಾಕಿರುವುದಾಗಿ ಒಪ್ಪಿಕೊಂಡ ನಂತರ ಈ ಪ್ರಕರಣದಲ್ಲಿ ತಾವು ಡಿಸೆಂಟ್ ನೋಟ್ ಮಾತ್ರ ಬರೆದಿದ್ದೇನೆ ಎಂದು ಹೇಳುತ್ತೀರಿ. ಇದರ ಯಾವುದೇ ಪ್ರತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲ.

7. 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯ ಕ್ರಿಯಾಯೋಜನೆ ಬಿಲ್ ಹಣವನ್ನು ತನ್ನ ಮುಂದಿನ ಪಿಡಿಓ ಮತ್ತು ಅಧ್ಯಕ್ಷರು ಡ್ರಾ ಮಾಡಿರುವುದರಿಂದ ಹಣದ ಅವ್ಯವಹಾರ ಸಾಬೀತಾಗುವುದಿಲ್ಲ, ಆದರೆ, ಬಿಲ್ ಕಲೆಕ್ಟರ್ ಅರವನ್ನು ಅಮಾನತ್ತು ಪಡಿಸಿದ ವಿಷಯದಲ್ಲಿ ನೀವು ಅಪೀಲಿನಲ್ಲಿ ವಕೀಲರನ್ನೇ ನೇಮಿಸಿಲ್ಲ, ಕಾರಣ ಕೇಳುವ ನೋಟೀಸ್ ಕೊಟ್ಟಿಲ್ಲವೆಂದು ಹೇಳಿರುವ ವಿಷಯಗಳನ್ನು ಸತ್ಯಕ್ಕೆ ದೂರವಾದ ವಿಷಯಗಳೆಂಬುದಕ್ಕೆ ಸಾಕಷ್ಟು ಪುರಾವೆಗಳಿವೆ. ಆದ್ದರಿಂದ ಈ ಬಗ್ಗೆ ಮಾಡಿರುವ ಆಪಾದನೆಗಳು ನಿಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ ಬೇಜವಾಬ್ದಾರಿಯಿಂದ ವರ್ತಿಸಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದಾರೆಂಬುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

8. ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ

9a

ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ಕೋಟೆಗೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966 ರ ನಿಯಮ 3 (i) ರಿಂದ (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತೀರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-09 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

- @ -

The DGO has appeared on 28/6/2017 before this enquiry authority in pursuance to the service of the Article of charges.

Plea of the DGO has been recorded and he has pleaded not guilty and claimed for holding enquiry.

The DGO has submitted written statement is that,

Charge against the DGO is vague and the said charge specifically denied by him. Sri.M. Suresh, Bill Collector of the said gram panchayat was dismissed from the service after that he was preferred an appeal before the CEO, ZP, Ramanagar. In the said appeal the dismissal order passed by Gram panchayat was set aside. Further he has denied the fact that he has engaged private advocate to defend him in the above said appeal without obtaining the permission to engage the advocate in the said appeal. Further he has admitted he has submitted the copy of resolution and other

an

documents before the appellant authority in respect of the dismissal of the above said bill collector, M. Suresh. Further specifically denied the alleged charge against him. Further submitted that the complainant submitted false complaint against him. Without properly scrutinizing the documents without jurisdiction to initiate departmental enquiry against him. This departmental enquiry was conducted against him. Further submitted that he has not committed any misconduct or dereliction of duty. Hence, prayed to drop the charge leveled against him.

The disciplinary authority has examined the complainant Sri N.S. Nagaraj Rao s/o N. Subramanya, Advocate, Bangalore as Pw.1 and Ex.P1 to 8 are got marked. The DGO himself examined as Dw.1 and not got marked any documents.

The DGO has submitted written brief. Heard the submissions of the disciplinary authority and DGO's side. I answer the above charge in **AFFIRMATIVE** for the following;

REASONS

- 3) It is the prime duty of the disciplinary authority to prove the charges that are leveled against the DGO.

- 4) The disciplinary authority has examined the complainant Sri N.S. Nagaraj Rao, s/o N. Subramanya, Advocate, Bangalore as Pw.1 and Ex.P1 to 8 are got marked. The DGO himself examined as Dw.1 and not got marked any documents. The Pw.1 deposed in his chief examination is that the DGO as secretary of the Yeletotadahali gram

qr

panchayat, Channapattana taluk he has not mentioned the details of the grants in the resolution which allotted under the 13 financial plan. Further deposed that at the time of passing the resolution by the gram panchayat general body meeting regarding dismissal of bill collectors Sri Suresh he has not submitted decent note before the members of the gram panchayat. But, he has filed false affidavit before CEO, ZP, Ramanagar as he has written decent note at the time of passing the resolution in the gram panchayat general body meeting. Further Pw.1 deposed that the DGO has appeared before the appellate authority through private counsel in ZP, Ramanagar as respondent in the appeal filed by the bill collector Suresh even though he has not obtained the permission from the E.O, TP, Further he has deposed that even though serious allegations against the said bill collector the DGO has supported him to continue in the said job in the said gram panchayat.

5) The DGO himself examined as Dw.1 he has deposed that he was working as a Secretary of Yeletotahalli gram panchayat from 2008-09 upto 2013. Further he has deposed that he was working as in charge PDO of the said gram panchayat from October 2014 to January 2015. Further deposed that as per resolution passed in the gram panchayat General body meeting on 15/11/14 the gram panchayat has taken decision to dismiss the bill collector Sri M .Suresh from service. Further he deposed that at the time of passing the resolution he has brought the notice of the member of the gram panchayat that before dismissal of the said bill

ga

collector as per rules the notice should be given to the bill collector for seeking explanation. Further he has deposed that he has given suggestion before the meeting that the said bill collector may be suspended or withhold his salary up to judgment passed by Spl. Court Ramanagar district even though that the majority of the members taken decision to dismiss him from service. For that he has mentioned his note in the proceedings book. Further he deposed that he has not engaged private advocate in the appeal filed by M. Suresh, Bill collector before CEO, ZP, Ramanagar.

6) Ex.P1 is the complaint dated 14/9/15. Ex.P2 and 3 are the complaint form No.I&II dated 14/9/15. Ex.P4 documents submitted by the complainant (15 sheets). Ex.P5 is the comments dated 18/11/15 of the DGO with documents (26 sheets). Ex.P6 is the rejoinder dated 25/6/16. Ex.P7 is the letter dated 27/11/15 of EO, TP, Channapatna to the CEO, ZP, Ramanagar. Ex.P8 is the office memorandum dated 24/15/15 of EO, TP, Sidlaghatta to the PDO, Meluru gram panchayat (2 sheets).

7) Perused the evidence of the Pw.1 and Dw.1 along with documents submitted the disciplinary authority. The Ex.P5 is the comments submitted by the DGO in the said comment page-82(6) disputed the Ex.P4 page-56 letter and further he contended that the said letter was not written by him and also disputed Ex.P4 page-64 show cause notice dated 3/11/14 and taken the contention that the said notice was not issued by him then he has demanded for examining the said documents in the forensic lab. But, he has not

gr

disputed his signature on the said document. Further in his oral evidence also he has not disputed the said documents. In his evidence he has admitted that he has issued the show cause notice to the said M.Suresh, Bill collector as per Ex.P4 page-64. He also admitted that he has issued the order of the gram panchayat as per Ex.P4 page-63. Considering the oral evidence of the Dw.1 (DGO) and his comments even though he has issued the letter dated 20/11/14. Ex.P4 page-56 and office order dated 20/11/14 page-63 and show cause notice dated 3/11/14 he has purposefully denied the said documents in his comments that he has not issued and demanded for referring the said document for forensic lab. This act of the DGO itself shows that he has committed misconduct.

8) The DGO has admitted that on 15/11/14 general body meeting of the gram panchayat, Yeletotadahalli taken decision for dismissal of bill collector Sri M. Suresh. As per Ex.P4 page No.57-62. The said bill collector Sri M.Suresh preferred an appeal before the CEO, ZP, Ramanagar in appeal No.1/14. But, he has denied the fact that not engaged any advocate on behalf of him in the said appeal. Ex.P4 page-66-72 is the copy of the written argument submitted by the respondent advocate in the above said appeal. As per the said document the PDO, Yeletotadahalli village panchayat, Channapatna taluk is the respondent in the said case. The said written argument submitted by the advocate on behalf of him. This fact clearly reveals that without DGO engaging an advocate on behalf of him there is no chance to file the

an

written argument on behalf of the DGO by the said advocate. The said fact depicts that the DGO without obtaining the permission from the taluk panchayat or obtain the approved from gram panchayat to engage the counsel to defend him as PDO of the said gram panchayat in the said case. He has engaged an advocate to defend him. Ex.P4 page-73 is the affidavit filed by the DGO in the said case. Ex.P4 page-74-76 order passed by the CEO, ZP, Ramanagar in the above said appeal. In the above said affidavit the DGO stated that without issuing the prior notice to the bill collector M. Suresh the resolution was passed by the gram panchayat general body, for that he has written the shara to the said resolution. But as per Ex.P4 page-64, show cause notice was issued to the said bill collector Sri M. Suresh on 3/11/14 by the DGO and the same was served on him on 4/11/14. The above said facts clearly reveals that the DGO as a PDO of the gram panchayat without obtaining the permission or approval of the gram panchayat as well as Executive Officer, Taluk Panchayat to engage the counsel in the above said appeal he engaged the counsel to defend him this act of the DGO itself comes under misconduct of government servant.

9) Further the DGO has taken the defence that after passing the resolution as per Ex.P4 page-58-61 on dated 15/11/14 he has written the shara regarding the fact that without issuing the prior notice to the said bill collector M. Suresh regarding action taken against him and even though said facts brought to the notice of the general body they have passed the resolution. But, in the said resolution copy the DGO has not mentioned the dated to show that on the same

g

day he has written the said shara to the resolution passed on 15/11/14 in the presence of all the members of gram panchayat who were attending on that day. There is no material evidence by the side of the DGO to show that he has brought to the notice of the general body regarding the fact that the notice to the bill collector M Suresh not issued and it is necessary to seek explanation from said person before passed the resolution. Further, there is no document from the side of the DGO that he has sent the said resolution copy with his note to the Executive Officer, Taluk Panchayat to cancel the same. Ex.P4 page-64 is the show cause notice issued by the DGO on 3/11/14 that is before resolution passed on 15/11/14 to the bill collector Sri M.Suresh, the said notice was served on him even though he has taken the contention that before passing the resolution show cause notice was not issued to the said bill collector for seeking explanation. This fact clearly reveals that even though the resolution passed by the general body of Yeletotadahalli village panchayat with following the procedures he has intended to help the said Sri M.Suresh Bill collector, he has written the shara after passed the resolution. Further he has taken the said contention before the appellate authority. For the same the resolution passed by the said gram panchayat cancelled by the appellate authority and ordered to continue the said M. Suresh as a Bill collector in the said gram panchayat. The said act of the DGO itself shows that he has committed misconduct and dereliction of duty. The above said facts and circumstances and reason the

g

disciplinary authority succeeded to prove the charge leveled against the DGO.

10) In the above said facts and circumstances, charge leveled against the DGO is proved. Hence, report is submitted to Hon'ble Upalokayukta for further action.


(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

Pw.1	Sri N.S. Nagaraj Rao s/o N. Subramanya, Advocate, Bangalore dated 20/2/2018 (Original)
------	--

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1	Complaint dated 14/9/15
Ex.P2&3	Complaint form No.I&II dated 14/9/15
Ex.P4	Documents submitted by the complainant
Ex.P5	Comments dated 18/11/15 of the DGO with documents
Ex.P6	Rejoinder dated 25/6/16
Ex.P7	Letter dated 27/11/15 of EO, TP, Channapatna to the CEO, ZP, Ramanagar
Ex.P8	Memorandum dated 24/5/15 of EO, TP, Sidlaghatta to the PDO, Meluru gram panchayat



iii) List of witnesses examined on behalf of DGO.

Dw.1	Sri Srinivasaiah s/o Late R. Narasimhaiah, dated 19/7/2018 (Original)
------	---

iv) List of documents marked on behalf of DGO

Ex.D1	NIL
-------	-----


(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/735/2016/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 01.08.2019.

RECOMMENDATION

Sub:- Departmental Enquiry against Sri Srinivasaiah, PDO, Yeletotadahalli Gram Panchayath, Channapatna Taluk, Ramanagar District - reg.

Ref:- G.O.No.RDP 825 GPS 2016 dated 15.12.2016.

2) Nomination order No. UPLOK- 2/DE/735/2016 Dt: 22.12.2016 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 28.06.2019 of Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru.

The Government by its order dated 15.12.2016, initiated the disciplinary proceedings against Sri Srinivasaiah, PDO, Yeletotadahalli Gram Panchayath, Channapatna Taluk, Ramanagar District [hereinafter referred to as Delinquent

Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/735/2016 dated 22.12.2016, nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct said to have been committed by him.

3. The DGO Sri Srinivasaiah, PDO, Yeletotadahalli Gram Panchayath, Channapatna Taluk, Ramanagar District, was tried for the following charge:-

ಆ.ಸ.ನೌ ಆದ ನೀವು - ಕೆ.ಶ್ರೀನಿವಾಸಯ್ಯ, ಪಿ.ಡಿ.ಓ.,
ಎಲೆತೊಟನಮನೆ ಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ, ಚನ್ನಪಟ್ಟಣ
ತಾಲ್ಲೂಕು, ರಾಮನಗರ ಜಿಲ್ಲೆ ರವರು - ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಗಣಕ
ಯಂತ್ರದ ಆದೇಶಗಳು ತಮ್ಮದಲ್ಲವೆಂದು ಕೇಳಿ ಕಾರಣ ಕೇಳುವ
ನೋಟೀಸು ಬೇರೆ ಲೆಟರ್ ಹೆಡ್‌ನಲ್ಲಿದೆ ಇದನ್ನು
ಫೋರನಿಕ್‌ಗೊಳಪಡಿಸಬೇಕಾಗಿತ್ತು.

ಮುಂದುವರೆದು, ಅಖೀಲಿನಲ್ಲಿ ನೋಟೀಸು ಬಂದ ನಂತರ ನಿಮ್ಮ
ಪರವಾಗಿ ವಕೀಲರನ್ನು ನೇಮಿಸಲು ಅನುಮೋದನೆ ಪಡೆಯಬೇಕಾಗಿದ್ದು

ವಿವರಣೆಯನ್ನು ನೀಡಿಲ್ಲ. ಆದರೆ, ಲಿಖಿತವಾದ ಮಂಡನೆ ವಕೀಲರ ಮೂಲಕ ಮಂಡಿಸಿರುವುದರಿಂದ ಇದನ್ನು ಅಲ್ಲಗಳೆಯಲು ಬರುವುದಿಲ್ಲ.

ಕೊನೆಯದಾಗಿ, ಕರ ವಸೂಲಿಗಾರ ಎಂ.ಸುರೇಶ್‌ವರನ್ನು ಸೇವೆಯಿಂದ ವಜಾಗೊಳಿಸಲು ಕಾನೂನಿನ ಪ್ರಕಾರ ಕಾರಣ ಕೇಳುವ ನೋಟೀಸು ಕೊಟ್ಟಿರುವುದಾಗಿ ಪಂಚಾಯಿತಿ ಠರಾವಿನಂತೆ ಕೆಲಸದಿಂದ ತೆಗೆದುಹಾಕಿದ ಬಗ್ಗೆ ಒಪ್ಪಿಕೊಂಡ ನಂತರ ತಾವು ಡಿಸೆಂಟ ನೋಟ ಬರೆದು ಯಾವುದೇ ಪ್ರತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಿಲ್ಲವೆಂದು ಆರೋಪಮಾಡುತ್ತಾರೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'proved' the above charge against the DGO Sri Srinivasaiah, PDO, Yeletotadahalli Gram Panchayath, Channapatna Taluk, Ramanagar District.

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the

Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

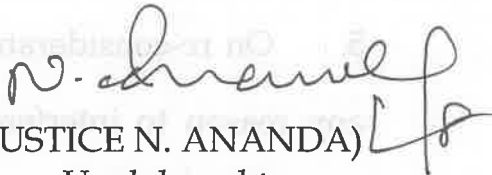
6. As per the First Oral Statement furnished by the Inquiry Officer, DGO Sri Srinivasaiah, has retired from service on 31.07.2019.

7. Having regard to the nature of charge '*proved*' against Sri Srinivasaiah, PDO, Yeletotadahalli Gram Panchayath, Channapatna Taluk, Ramanagar District,

i) it is hereby recommended to the Government to impose penalty of '*permanently withholding 10% of pension payable to DGO Sri Srinivasaiah.*'

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta,
State of Karnataka.